

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KUL BHARAT, JUDICIAL MEMBER

ITA Nos. 2846 & 2847/Del/2018
Assessment Years : 2014-15 & 2015-16

ACIT, CIRCLE-II,
FARIDABAD
NEW CGO COMPLEX,
B-BLOCK, NH-IV, NIT,
FARIDABAD,
HARYANA

Vs. NHPC LTD.,
NHPC OFFICE COMPLEX, 4TH
FLOOR, FINANCE DIVISION,
SECTOR-33, FARIDABAD,
HARYANA-121 003
(PAN: AAACN0149C)

(Appellant)

(Respondent)

Appellant by : Ms. Pratima M. Biswas, CIT(DR)
Respondent by : Ms. Soumya Jain, CA

Date of hearing : 15.09.2021
Date of pronouncement : 15.09.2021

ORDER

PER BENCH:

These appeals by the Revenue for the assessment years 2014-15 & 2015-16 are directed against the separate Orders both dated 13.02.2018 of the Learned CIT(A), Faridabad.

2. At the time of hearing, the assessee's A.R. has requested for dismissal of the appeals filed by the Revenue and stated that assessee has opted to settle the dispute relating to the tax arrears for the assessment

years under consideration under the Vivad Se Vishwas Scheme, 2020. A copy of Form-5 issued on 27.1.2021 by the PCIT, Faridabad in both the assessment years has also been filed.

3. Learned CIT(DR) has no objection.
4. In view of the above, we accept the request of the assessee's A.R. for dismissal of the captioned appeals filed by the Revenue.
5. In the result, both the appeals of the Revenue are dismissed having become infructuous

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 15th September, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 15.09.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar